THE HIGH COURT OF MEGHALAYA SHILLONG

NOTIFICATION

No.HCM.III/166/2019-Judl./Part-I/482

Dated Shillong, the 30th May, 2024

In supersession of the Constitution of Benches as ordered vide this Registry's Notification No. No.HCM.III/166/2019-Judl/Part-I/469 dated 22nd March, 2024, the Hon'ble, the Chief Justice, is pleased to constitute the following **FULL BENCH**, **DIVISION BENCHES** and **SINGLE BENCHES**, w.e.f. 1st June, 2024, until further orders:

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FULL BENCH				
SI. NO	NAMES OF HON'BLE JUDGES	JURISDICTION		
1.	Hon'ble, the Chief Justice, Mr. S. Vaidyanathan, Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 1]	1. All matters cognizable by Full Bench.		
		N BENCHES		
	NAMES OF HON'BLE JUDGES	JURISDICTION		
1.	DIVISION BENCH — I: Hon'ble, the Chief Justice, Mr. S. Vaidyanathan and Hon'ble Mr. Justice H.S. Thangkhiew. [COURT ROOM NO. 1]	All matters relating to tribal issues to be taken up by a Division Bench.		
2.	DIVISION BENCH – II: Hon'ble, the Chief Justice, Mr. S. Vaidyanathan and Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 1]	 Public Interest Litigations (PIL); Criminal Appeals where the punishment is 10 years imprisonment and above; Commercial Appeals under the Commercial Appellate Division of the High Court; All matters relating to tax and revenue; All writ petitions relating to the Recovery of Debts and Bankruptcy Act, 1993 including from the Debts Recovery Tribunal, the Debts Recovery Appellate Tribunal, the National Company Law Tribunal and the National Company Law 		

	3.	DIVISION BENCH – III: Hon'ble, the Chief Justice, Mr. S. Vaidyanathan and Hon'ble Mr. Justice B. Bhattacharjee. [COURT ROOM NO. 1]	Appellate Tribunal and also under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002; and 6. All other matters required to be taken by a Division Bench 1. All matters released from Division Bench-I & II.
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SINGLE BENCHES

SI.	NAME OF HON'BLE JUDGES	JURISDICTION
1.	Hon'ble Mr. Justice H. S. Thangkhiew. [COURT ROOM NO. 2]	 Petitions filed under Arbitration & Conciliation Act, 1996; and Company Petitions. Civil Writ Petitions (from the year 2022 onwards); Civil Revision Petitions; First Appeals; Second Appeals; Civil Contempt Cases; Transfer Petitions; and All Single Bench matters not falling within the determination of any other Single Bench.
2.	Hon'ble Mr. Justice W. Diengdoh. [COURT ROOM NO. 3]	 Civil Writ Petitions (for the year 2021) MACT Appeals; and Bail matters – both Regular and Anticipatory.
3.	Hon'ble Mr. Justice B. Bhattacharjee. [COURT ROOM NO. 4]	 Civil Writ Petitions (upto the year 2020) Criminal matters including revisions, appeals (below 10 years imprisonment) and misc. cases.

BY ORDER

JOINT REGISTRAR (LISTING)

Memo, No.HCM.III/166/2019-Judi./Part-I/482A

Copy to: -

- 1. The Registrar–cum–PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- 10. All Court Masters/Court officers concerned for information and necessary action.
- 11. The Central Project Coordinator, High Court of Meghalaya, Shillong for kind information and necessary action. She is also requested to get this Notification uploaded on the Official Website.
- 12. Notice Board.

13. Office File.

JOINT REGISTRAR (LISTING)

30/1/24